

Andhra Pradesh (Andhra Area) Decentralization Act, 1914

8 of 1914

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Andhra Pradesh (Andhra Area) Decentralization Act, 1914

8 of 1914

An Act to facilitate the administration of certain enactments. Whereas it is expedient to facilitate the administration of certain enactments; it is hereby enacted as follows:-- 1. Short title, substituted by A.P. Act 9 of 1961.

1. Short Title :-

This Act may be called [the Andhra Pradesh (Andhra Area) Decentralization Act, 1914]

2. Amendment Of Certain Enactments :-

The enactments specified in the third column of the Schedule are hereby amended to the extent and in the manner specified in 4th column thereof.

3. Saving Of Orders, Etc., Issued By Previous Authorities :-

Any appointment, notification, order, scheme, rule form or by -law made or issued by an authority for the making or issuing of which a new authority is substituted by or under this Act shall, unless inconsistent with this Act, be deemed to have been made or issued b y such new authority unless and until superseded by an appointment, notification, order, scheme, rule, form or by-law made or issued by such new authority.

SCHEDULE 1

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Year	Number	Short title.	Amendments.
1885	III	Outposts landing Land Shipping Fees Act, 1885 The Madras Salt	proviso at the end of Section 4. [Not printed as
1886	IV	Act, 1889.	the enactment has been repealed by the Central Excise and Salt Act. 1944 (Central Act I of 1944.)]